

Court No. - 1

WWW.LIVELAW.IN

Case :- P.I.L. CIVIL No. - 6385 of 2018

Petitioner :- Shahjad Ali Ansari

Respondent :- State Of U.P. Thru. Prin. Secy. Law & Others

Counsel for Petitioner :- Lalji Yadav

Counsel for Respondent :- C.S.C.,Gaurav Mehrotra,U.N. Misra

Hon'ble Ritu Raj Awasthi,J.

Hon'ble Dinesh Kumar Singh,J.

1. Personal affidavit filed by Mr. Ashish Garg, Registrar General, High Court of Judicature at Allahabad is taken on record.

2. Mr. P.K. Srivastava, Legal Remembrancer, is present in the Court. He informs that he will immediately sanction an amount of Rs. 5 Crores for construction of remaining two Court-rooms i.e. Additional District and Sessions Judge and of Civil Judge (Senior Division)/Additional Chief Judicial Magistrate, Lalganj. To this effect, the order will be sent to the High Court within two days after revised estimate is received from the High Court. It is also informed that notification, for creation of Court of Additional District and Sessions Judge, Lalganj, is in process and the same will be issued very shortly. Revised estimate should be sent by the High Court to the Legal Remembrancer on an urgent basis.

3. Mr. Gaurav Mehrotra, learned counsel appearing for the High Court, informs that the revised estimate for Rs.7.2 Crores was sent for construction of three Court-rooms in the year 2013 and, out of which, one Court-room has been constructed. The State Government has released Rs. 4 Crores out of which land had been arranged and, one Court-room has been constructed. Now, two Court-rooms are still to be constructed.

4. Let the amount of Rs. 5 Crores be released by the State Government at once and from that amount the construction work shall be started.

5. Notification for creation of one Court of Additional District and Sessions Judge shall also be issued without any further delay.

6. The said Court-rooms at Lalganj should start functioning within six months.

7. The State Government as well as the High Court shall ensure that construction work of the remaining Court-rooms is completed within the time prescribed above and officers, including assisting staff, are posted so that the judicial work does not suffer.

8. Let the matter be listed again immediately after expiry of six months.

[D.K. Singh, J.] [R.R. Awasthi, J.]

Order Date :- 16.8.2021

MVS/-

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1. Heard.

2. Since 2012 the question of opening of Courts at Lalganj, District Pratapgarh has been lingering on. One Court of Civil Judge, Junior Division is working, whereas Courts of Additional District and Sessions Judge and Civil Judge, Senior Division and Additional Chief Judicial Magistrate have not been opened. Now query has been raised by the State Government as to what infrastructure is required by the High Court for opening of the said Courts.

3. We are surprised to note that since 2012 the State Government has not been able to know as to what infrastructures are required to open the said Courts, although Court-building has been constructed.

4. Let the Legal Remembrancer appear before this Court on **16.08.2021** along with record to apprise as to why an adverse inference be not drawn.

5. Learned Registrar General shall also file an affidavit by the next date of listing with respect to infrastructures required for opening of the said Courts.

6. Let the matter be listed on 16th August, 2021.

[D.K. Singh, J.] [R.R. Awasthi, J.]

Order Date :- 4.8.2021

MVS/-